

In the court of Sh. Sanjeev Aggarwal, Special Judge (PC Act) (CBI)-02, Rouse Avenue District Court, New Delhi

CBI Vs. Sunny Kalra (son of Sh. Madan Lal Kalra)

Bail Application No. _____

FIR No RC/AC1/2015/A/0005 dated 16.12.2015

u/S. 120B r/w. 420, 468, 471 IPC

13(2) r/w 13(1)(d) PC Act 1988

PS : AC1/New Delhi

Distt. New Delhi

12.05.2020

1. The present bail application has been moved u/S. 167(2) r/w. 439 CrPC for and on behalf of applicant / accused Sunny Kalra, moved by Ld. Counsel Sh. Bharat Gupta.
2. The present application was taken up via CISCO Webex platform in the presence (on screen) of Sh. V.K. Pathak, Ld. PP for CBI, Sh. Pramod Kumar, IO of the case and Sh. Pradeep Rana, Ld. Counsel for the applicant / accused.
3. The meeting was facilitated by computer branch officials of Rouse Avenue District Court.
4. The present application has been marked to the undersigned by the Ld. District & Sessions Judge-cum-Special Judge (PC Act), CBI in accordance with the duty roster already circulated. The application has been received via e-mail through computer branch, RADC
5. Arguments heard at length for around 90 minutes of Ld. PP for CBI and Ld. Defence Counsel as well as IO.
6. Put up for orders on the present bail application on 13.05.2020 at 2:00 PM.
7. The e-mail copy of this order is being sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for further action.
8. The copy of this order shall also be retained on the record to be put in the judicial file as and when the normal court working stands resumed.

9. The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.

-sd-

(SANJEEV AGGARWAL)

Special Judge (PC Act) (CBI)-02

Rouse Avenue District Court

New Delhi

12.052020